

The Budget for the next year provides Rs. 14.4 lakhs for control of Tuberculosis.

So far as the question of infiltration and the political aspects of the problem are concerned, they have been highlighted by my friend and they have been replied to properly.

With regard to Ginger cultivation and marketing facilities, that has also been replied to. I need not take much time of the House on that.

With regard to water supply, there is a provision of Rs. 8 crores in the Sixth Plan, out of which Rs. 2.5 crores is for 1978-80. There is an acute shortage of drinking water. Almost all the villages in Mizoram are on the hill tops and water sources are available only down below. Therefore, drinking water supply is being given importance during the Sixth Plan. At present Aizawl and Lunglei towns are provided with regular water supply. In seven villages water supply schemes have been completed. During the Sixth Plan period, it is proposed to provide water supply to 220 villages besides increasing the water supply in towns like Aizawl, Lunglei and Saiha.

During 1978-80 it is proposed to take up water supply schemes for 28 villages and also a scheme for augmenting water supply in Aizawl.

I have very briefly dwelt upon certain points that have been raised by the hon. Members. It is neither possible nor desirable to reply to each and every point. I have taken notes of whatever sentiments the hon. members have expressed here and whatever the Finance Ministry can do for the development of this charming part of the country will be done. I can assure the hon. Members that I will do my level best to come to help of Mizoram.

MR. CHAIRMAN: The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union Territory of Mizoram, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1980, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 41."

*The motion was adopted.*

MR. CHAIRMAN: I shall now put the Supplementary Demands for Grants (Mizoram) to vote:

The question is:

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of the Union Territory of Mizoram to defray the charges that will come in course of payment during the year ending on the 31st day of March, 1979 in respect of the following demands entered in the second column thereof—

Demands Nos. 4, 5, 7 to 12, 15, 17, to 22, 25, 28 to 32, 34 to 37 and 39 to 41."

*The motion was adopted.*

15.08 hrs. . .

MIZORAM APPROPRIATION  
(VOTE ON ACCOUNT) BILL, 1979\*

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI SATISH AGARWAL): I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union Territory

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of Mizoram for the services of a part of the financial year 1978-80.

**MR. CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of a part of the financial year 1978-80."

The motion was adopted.

**SHRI SATISH AGARWAL:** I introduce the Bill.

15.10 hrs.

**MIZORAM APPROPRIATION BILL 1979\***

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL):** I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79.

**MR. CHAIRMAN:** The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union territory of Mizoram for the services of the financial year 1978-79."

The motion was adopted. ..

**SHRI SATISH AGARWAL:** I introduce the Bill.

15.12 hrs.

**PUNJAB EXCISE (DELHI AMENDMENT) BILL**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL):** Madam Chairman, I beg to move:

"That the Bill further to amend the Punjab Excise Act, 1914, as in

force in the Union Territory of Delhi, be taken into consideration."

With your permission, for the information of the hon. Members of this House, I would like to briefly make a statement with regard to this Bill as to why it was necessary for the President to issue an Ordinance and hence this present Bill.

The Union Territory of Delhi do not have any Excise Act of their own and accordingly the Punjab Excise Act, 1914, and amendments made to it have been extended to the Union Territory of Delhi by notifications issued under Section 7 of the Delhi Laws Act, 1912 and Section 2 of the Union Territories (Laws) Act, 1956 with the necessary restrictions and modifications. This Act as modified regulates, inter alia, the sale of intoxicants by two methods, namely, licensing and taxation. As for taxation is concerned, Section 16 of the Act provides that no intoxicant shall be imported, exported or transported except after payment of any duty to which it may be liable under this Act or executions of a bond for such payment, and in compliance with such conditions as the Lt. Governor of Delhi may impose. Similarly, Section 23 lays down prohibition of removal of intoxicant from any distillery, brewery, warehouse or other place of storage unless the duty, if any, payable under Chapter 7 has been paid or a bond has been executed for the payment thereof. Section 31 of the said Act in Chapter V provides for the imposition of excise duty, or countervailing duty at such rate or rates as the Lt. Governor of Delhi would direct on any excisable articles imported, exported or transported, manufactured, cultivated or manufactured in any distillery or brewery licensed under the Act.

\*Published in Gazette of India Extraordinary Part II, Section 2, dated 21.3.1979.

†Introduced with the recommendation of the President.